NATIONAL HUMAN RIGHTS COMMISSION

TRIBUNE, Delhi, 4.6.2025
Page No. 11, Size:(7.84)cms X (23.88)cms.

Minor rape victim died waiting for treatment in Bihar

NEW DELHI, JUNE 3
The National Human Rights Commission (NHRC) has issued a notice to the Bihar DGP and Chief Secretary, seeking a detailed report into the death of a nine-year-old rape victim, who died in an ambulance while waiting for treatment.

Govt takes action against doctors

The victim was allegedly raped and assaulted in Muzaffarpur district on May 26. Meanwhile, the Bihar government on Tuesday suspended the Medical Superintendent of the Sri Krishna Medical College & Hospital for dereliction of duty. Abhijeet Singh, acting Deputy Superintendent of the Patna Medical College Hospital, where the girl died on Sunday, was divested of the charges by the health department. —TNS

Minor rape victim died waiting for treatment in Bihar

NEW DELHI, JUNE 3

The National Human Rights Commission (NHRC) has issued a notice to the Bihar DGP and Chief Secretary, seeking a detailed report into the death of a nine-year-old rape victim, who died in an ambulance while waiting for treatment.

Govt takes action against doctors

The victim was allegedly raped and assaulted in Muzaffarpur district on May 26. Meanwhile, the Bihar government on Tuesday suspended the Medical Superintendent of the Sri Krishna Medical College & Hospital for dereliction of duty. Abhijeet Singh, acting Deputy Superintendent of the Patna Medical College Hospital, where the girl died on Sunday, was divested of the charges by the health department. —TNS

NATIONAL HUMAN RIGHTS COMMISSION

DAINIK BHASKAR, Delhi, 4.6.2025
Page No. 12, Size:(19.95)cms X (14.00)cms.

मुजफ्फरपुर रेप पीड़िता की मौत मामले में कार्रवाई, जांच कमेटी बनी

PMCH के प्रभारी उपाधीक्षक हटे, एसकेएमसीएच के अधीक्षक सस्पेंड

डॉ. अभिजीत, पीएमसीएच

डॉ. कु. विभा, एसकेएमसीएच

पॉलिटिकल रिपोर्टर | पटना

मुजफ्फरपुर की 10 साल की नाबालिग दलित बच्ची की दुष्कर्म के बाद मौत के मामले में बिहार सरकार ने मंगलवार को कड़ी कार्रवाई की। सरकार ने पटना मेडिकल कॉलेज अस्पताल (पीएमसीएच) के प्रभारी उपाधीक्षक डॉ. अभिजीत सिंह को पद से हटा दिया है। डॉ. अभिजीत पर दुष्कर्म पीड़िता नाबालिग के इलाज में लापरवाही बरतने का आरोप है। इसी तरह रेफरल पॉलिसी का पालन नहीं करने के लिए मुजफ्फरपुर के श्रीकृष्ण मेडिकल कॉलेज अस्पताल (एसकेएमसीएच) की उपाधीक्षक डॉ. कुमारी विभा को सस्पेंड कर दिया गया है।

स्वास्थ्य विभाग की विशेष कार्य पदाधिकारी रेणु कुमारी की ओर से जारी आदेश में कहा गया है कि एसकेएमसीएच की अधीक्षक ने पीड़िता के इलाज में घोर लापरवाही बरती है। निलंबन के दौरान डॉ. कुमारी विभा को स्वास्थ्य विभाग के पटना स्थित मुख्यालय में योगदान देना होगा। वहीं सरकार ने मामले की जांच के लिए हाई लेवल कमेटी बनाई है। कमेटी दुष्कर्म पीड़िता के इलाज में हुई लापरवाही के आरोपों की जांच करेगी।

स्वास्थ्य विभाग के 3 निदेशक करेंगे जांच

सरकार की बनाई जांच कमेटी में स्वास्थ्य विभाग के तीन निदेशक प्रमुख राम नारायण चौधरी, विनोद सिंह और प्रमोद कुमार शामिल किए गए हैं। कमेटी यह देखेगी की तय प्रक्रिया का कहां उल्लंघन हुआ, जिस कारण पीड़िता की जान नहीं बचाई जा सकी। यह टीम पीएमसीएच और एसकेएमसीएच का दौरा कर भी तथ्यों की पड़ताल करेगी। जांच कमेटी की रिपोर्ट के आधार पर दोषी डॉक्टरों और पदाधिकारियों पर कार्रवाई की अनुशंसा की जाएगी। वहीं इस मामले में राष्ट्रीय मानवाधिकार आयोग ने बिहार के मुख्य सचिव और पुलिस महानिदेशक से जवाब तलब किया है। आयोग ने दोनों अफसरों को नोटिस जारी कर दो हफ्ते के भीतर रिपोर्ट देने के लिए कहा है।

क्या हुई थी लापरवाही

भर्ती से पहले चार घंटे एंबुलेंस में तड़पती रही

31 मई को एसकेएमसीएच, मुजफ्फरपुर से रेफर होने के बाद पीड़िता को पीएमसीएच लाया गया। वहां चार घंटे तक उसे भर्ती नहीं किया गया। इस दौरान वह एंबुलेंस में तड़पती रही। उसे पहले ईएनटी, फिर शिशु रोग विभाग फिर ईएनटी और अंत में गायनिक वार्ड में भर्ती कराया गया। वहां नाबालिग ने एक जून को दम तोड़ दिया। नाबालिग के साथ 26 मई को ही उसके पास के ही रहने वाले दरिंदे ने दुष्कर्म किया था। दुष्कर्म के बाद वहशी ने उसका गला और सीना चीर दिया था। एसकेएमसीएच में भर्ती कराने के बाद ईएनटी विभाग के डॉक्टर ने उसका ऑपरेशन किया था।

सियासत भी...

बच्ची की मौत के बाद हमलावर हुआ विपक्ष

दलित नाबालिग की मौत के बाद बिहार में सियासी तूफान उठ खड़ा हुआ। नीतीश सरकार को घेरने के लिए लंबे समय से बड़े मुद्दों की तलाश कर रहे विपक्ष को हमलावर होने का मौका मिल गया। सोमवार को प्रदेश कांग्रेस के कार्यकर्ताओं ने हल्लाबोल मार्च निकालकर गिरफ्तारी दी। प्रतिपक्ष के नेता तेजस्वी भी मंगलवार को मृतका के परिजनों से जाकर मिले। हरसंभव कार्रवाई का आश्वासन दिया। कहा कि राज्य में अस्पतालों की व्यवस्था इतनी खराब है कि कोई किसी की नहीं सुनता है। वहां लठैत लोग रखे गये हैं, जो मरीजों की आवाज दबाने का काम करते हैं।

स्पीडी ट्रायल के जरिए सजा दिलाई जाएगीः मंत्री

दुष्कर्म के आरोपी को गिरफ्तार कर लिया गया है। 15 दिनों के अंदर चार्जशीट दायर कर स्पीडी ट्रायल के जरिए सजा दिलाई जाएगी।
-मंगल पांडेय, स्वास्थ्य मंत्री, बिहार

HINDU, Mangaluru, 4.6.2025
Page No. 6, Size:(2.42)cms X (12.81)cms.

NHRC intervention sought over 'targeting' of Hindutva groups in DK

The Hindu Bureau
BENGALURU

Accusing the police of acting under pressure from the Congress government and "systematically targeting and harassing" individuals associated with Hindutva organisations, social workers and traders in Dakshin Kannada, Union Minister of State for Labour and Employment, Shobha Karandlaje, has sought the intervention of the Police Complaints Authority (PCA) and the National Human Rights Commission (NHRC).

In a letter addressed to N.K. Sudhindra Rao, Chairman of PCA, and a copy marked to the NHRC on Tuesday, the Minister said that a "pattern of intimidation" began shortly after the recent change in police leadership in Mangaluru and had been directed almost exclusively at members of the Hindu community.

"Many of those being harassed have no criminal background or history of unlawful activity. The selective nature of these actions raises serious concerns about the misuse of police force as a tool of political vendetta, which is entirely unacceptable in a democratic society governed by the rule of law," she said.

NATIONAL HUMAN RIGHTS COMMISSION

HINDU, Bengaluru, 4.6.2025
Page No. 7, Size:(14.98)cms X (6.07)cms.

NHRC intervention sought over 'targeting' of Hindutva groups

The Hindu Bureau
BENGALURU

Accusing the police of acting under pressure from the Congress government and "systematically targeting and harassing" individuals associated with Hindutva organisations, social workers and traders in Dakshina Kannada district , Union Minister of State for Labour and Employment, Shobha Karandlaje, has sought the intervention of the Police Complaints Authority (PCA) and the National Human Rights Commission (NHRC).

Pattern of intimidation

In a letter addressed to N.K. Sudhindra Rao, Chairman of PCA, and a copy marked to the NHRC on Tuesday, the Union Minister said that a "pattern of intimidation" began shortly after the recent change in police leadership in Mangaluru and had been directed almost exclusively at members of the Hindu community. "Many of those being harassed have no criminal background or history of unlawful activity. The selective nature of these actions raises serious concerns about the misuse of police force as a tool of political vendetta, which is entirely unacceptable in a democratic society governed by the rule of law," she said.

The Minister pointed out that the use of State machinery to intimidate and harass citizens not only breached their constitutional protection but also violated the spirit of the Supreme Court's guidelines on police conduct.

"Such actions, if allowed to continue unchecked, risk undermining the credibility of law enforcement and disturbing communal harmony in the region," the Union Minister said.

Probe sought

Urging the authority to intervene to stop unlawful actions, Ms. Karandlaje pointed out, "A thorough and impartial inquiry must be conducted into the conduct of the police officers involved, and those found guilty of violating constitutional norms and citizens' rights should be held accountable. It is imperative that the Police Complaints Authority upholds its duty to ensure that policing in Karnataka remains fair, just and within the framework of law."

NATIONAL HUMAN RIGHTS COMMISSION

DECCAN CHRONICLE, Madhurai, 4.6.2025
Page No. 3, Size:(7.02)cms X (6.27)cms.

NHRC directs DGP to investigate torture allegations against CoP Arun

DC CORRESPONDENT
CHENNAI, JUNE 3

The National Human Rights Commission (NHRC) has directed the Director General of Police (DGP), Tamil Nadu, to urgently investigate allegations of custodial torture and human rights violations made by Supreme Court advocate and human rights activist, Dr. S.K. Saamy, against Chennai Police Commissioner A. Arun and his team.

In a complaint received by NHRC on December 19, 2024, Saamy alleged that he was falsely implicated in a criminal case, wrongfully arrested and severely tortured in custody by Commissioner Arun and other officers.

The alleged abuse, according to the complaint, was in retaliation for a previous complaint lodged against the same officer. He further stated that he was denied medical attention during custody and feared for his life. Supporting evidence, including the FIR, court orders and photographs, were submitted to the commission.

Taking serious note of the claims, the NHRC described the allegations as "serious violations of human rights" and initially directed the DGP to submit a detailed report within 15 days, considering the matter as urgent. However, as of April 24, 2025, no report had been submitted. The commission has now issued a reminder to the DGP, seeking compliance within two weeks.

Saamy said it was to be noted that Arun had earlier been found guilty by the NHRC in 2014 for misusing his official position in a similar case involving 10 other subordinate officers. At the time, the NHRC had recommended the Tamil Nadu government to initiate criminal action against the officers and awarded a compensation of Rs. 15,000 to the complainant.

Criticising the state machinery's failure to implement its past recommendations, the NHRC observed that Commissioner Arun continues to misuse his authority and has now targeted the human rights defender.

NATIONAL HUMAN RIGHTS COMMISSION

DECCAN CHRONICLE, Chennai, 4.6.2025
Page No. 3, Size:(7.14)cms X (6.27)cms.

NHRC directs DGP to investigate torture allegations against CoP Arun

DC CORRESPONDENT
CHENNAI, JUNE 3

The National Human Rights Commission (NHRC) has directed the Director General of Police (DGP), Tamil Nadu, to urgently investigate allegations of custodial torture and human rights violations made by Supreme Court advocate and human rights activist, Dr. S.K. Saamy, against Chennai Police Commissioner A. Arun and his team.

In a complaint received by NHRC on December 19, 2024, Saamy alleged that he was falsely implicated in a criminal case, wrongfully arrested and severely tortured in custody by Commissioner Arun and other officers.

The alleged abuse, according to the complaint, was in retaliation for a previous complaint lodged against the same officer. He further stated that he was denied medical attention during custody and feared for his life. Supporting evidence, including the FIR, court orders and photographs, were submitted to the commission.

Taking serious note of the claims, the NHRC described the allegations as "serious violations of human rights" and initially directed the DGP to submit a detailed report within 15 days, considering the matter as urgent. However, as of April 24, 2025, no report had been submitted. The commission has now issued a reminder to the DGP, seeking compliance within two weeks.

Saamy said it was to be noted that Arun had earlier been found guilty by the NHRC in 2014 for misusing his official position in a similar case involving 10 other subordinate officers. At the time, the NHRC had recommended the Tamil Nadu government to initiate criminal action against the officers and awarded a compensation of Rs. 15,000 to the complainant.

Criticising the state machinery's failure to implement its past recommendations, the NHRC observed that Commissioner Arun continues to misuse his authority and has now targeted the human rights defender.

NATIONAL HUMAN RIGHTS COMMISSION

DECCAN HERALD, Bengaluru, 4.6.2025
Page No. 5, Size:(7.96)cms X (13.47)cms.

'Targeting' of Hindutva groups in DK: Shobha writes to PCA, NHRC

NEW DELHI, DHNS

Union Minister Shobha Karandlaje on Tuesday sought the intervention of the Police Complaints Authority (PCA) and the National Human Rights Commission (NHRC) as the Dakshina Kannada police were "targeting and harassing" individuals associated with Hindutva organisations, social workers and traders in the district.

In a letter addressed to N K Sudhindra Rao, chairman of PCA, with a copy marked to NHRC, she said that a "pattern of intimidation" began shortly after the recent change in police leadership in Mangaluru and the action was directed almost exclusively at members of the Hindu community.

"Many of those being harassed have no criminal background or history of unlawful activity. The selective nature of these actions raises serious concerns about the misuse of the police force as a tool of political vendetta, which is entirely unacceptable in a democratic society governed by the rule of law," the minister said.

"Such actions, if allowed to continue unchecked, risk undermining the credibility of law enforcement and disturbing communal harmony in the region".

Requesting the PCA's urgent intervention to stop unlawful actions, the minister said, "Impartial inquiry must be conducted into the conduct of the police officers involved and those found guilty of violating constitutional norms and citizens' rights should be held accountable. It is imperative that the PCA upholds its duty to ensure that policing in Karnataka remains fair, just and within the framework of law".

The use of state machinery to intimidate and harass citizens not only breaches their constitutional protection, but also violates the spirit of the Supreme Court's guidelines on police conduct, she said.

मुजफ्फरपुर रेप पीड़िता की मौत मामले में कार्रवाई, जांच कमेटी बनी

PMCH के प्रभारी उपाधीक्षक हटे, एसकेएमसीएच की अधीक्षक सस्पेंड

डॉ. अभिजीत, पीएमसीएच

डॉ. कु. विभा, एसकेएमसीएच

पॉलिटिकल रिपोर्टर | पटना

मुजफ्फरपुर की 10 साल की नाबालिग महादलित बच्ची की दुष्कर्म के बाद मौत के मामले में बिहार सरकार ने मंगलवार को कड़ी कार्रवाई की। सरकार ने पीएमसीएच के प्रभारी उपाधीक्षक डॉ. अभिजीत सिंह को पद से हटा दिया है। डॉ. अभिजीत पर दुष्कर्म पीड़िता नाबालिग के इलाज में लापरवाही बरतने का आरोप है। इसी तरह रेफरल पॉलिसी का पालन नहीं करने के लिए मुजफ्फरपुर के एसकेएमसीएच की अधीक्षक डॉ. कुमारी विभा को सस्पेंड कर दिया गया है। स्वास्थ्य विभाग की विशेष कार्य पदाधिकारी रेणु कुमारी ने इस आशय का आदेश जारी किया है। निलंबन के दौरान डॉ. कुमारी विभा को स्वास्थ्य विभाग के मुख्यालय में योगदान देना होगा। वहीं सरकार ने जांच के लिए हाई लेवल कमेटी बनाई है। कमेटी इलाज में लापरवाही के आरोपों की जांच करेगी। शेष पेज-15

स्वास्थ्य विभाग के 3 निदेशक करेंगे जांच

सरकार की बनाई जांच कमेटी में स्वास्थ्य विभाग के तीन निदेशक प्रमुख राम नारायण चौधरी, विनोद सिंह और प्रमोद कुमार शामिल किए गए हैं। कमेटी यह देखेगी की तय प्रक्रिया का कहां उल्लंघन हुआ, जिस कारण पीड़िता की जान नहीं बचाई जा सकी। जांच कमेटी की रिपोर्ट के आधार पर दोषी डॉक्टरों और पदाधिकारियों पर कार्रवाई की अनुशंसा की जाएगी। वहीं राष्ट्रीय मानवाधिकार आयोग ने मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो हफ्ते में मामले पर जवाब मांगा है।

स्पीडी ट्रायल के जरिए सजा दिलाई जाएगीः मंत्री

दुष्कर्म के आरोपी को गिरफ्तार कर लिया गया है। 15 दिनों के अंदर चार्जशीट दायर कर स्पीडी ट्रायल के जरिए सजा दिलाई जाएगी।
-मंगल पांडेय, स्वास्थ्य मंत्री, बिहार

पेज एक का शेष

PMCH के प्रभारी...

दरअसल, 31 मई को एसकेएमसीएच, मुजफ्फरपुर से रेफर होने के बाद पीड़िता को पीएमसीएच लाया गया। वहां चार घंटे तक उसे भर्ती नहीं किया गया। इस दौरान वह एंबुलेंस में तड़पती रही। उसे पहले ईएनटी, फिर शिशु रोग विभाग फिर ईएनटी और अंत में गायनिक वार्ड में भर्ती कराया गया। वहां नाबालिग ने एक जून को दम तोड़ दिया। नाबालिग के साथ 26 मई को ही उसके पास के ही रहने वाले दरिंदे ने दुष्कर्म किया था। दुष्कर्म के बाद वहशी ने उसका गला और सीना चीर दिया था। एसकेएमसीएच में भर्ती कराने के बाद ईएनटी विभाग के डॉक्टर ने उसका ऑपरेशन किया था। इधर, दलित नाबालिग की मौत के बाद बिहार में सियासी तूफान उठ खड़ा हुआ। नीतीश सरकार को घेरने के लिए लंबे समय से बड़े मुद्दों की तलाश कर रहे विपक्ष को हमलावर होने का मौका मिल गया। सोमवार को प्रदेश कांग्रेस के कार्यकर्ताओं ने हल्लाबोल मार्च निकालकर गिरफ्तारी दी। प्रतिपक्ष के नेता तेजस्वी भी मंगलवार को मृतका के परिजनों से जाकर मिले। हरसंभव कार्रवाई का आश्वासन दिया। कहा कि राज्य में अस्पतालों की व्यवस्था इतनी खराब है कि कोई किसी की नहीं सुनता है। वहां लठैत लोग रखे गये हैं, जो मरीजों की आवाज दबाने का काम करते हैं।

NHRC

राष्ट्रीय मानव अधिकार आयोग, भारत द्वारा सांविधिक पूर्ण आयोग की बैठक का आयोजन

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

https://nhrc.nic.in/media/press-release/%E0%A4%B0%E0%A4%BE%E0%A4%B7%E0%A5%8D%E2%80%8D%E0%A4%9F%E0%A5%8D%E0%A4%B0%E0%A5%80%E0%A4%AF-%E0%A4%AE%E0%A4%BE%E0%A4%A8%E0%A4%B5-%E0%A4%85%E0%A4%A7%E0%A4%BF%E0%A4%95%E0%A4%BE%E0%A4%B0-%E0%A4%86%E0%A4%AF%E0%A5%8B%E0%A4%97-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%A6%E0%A5%8D%E0%A4%B5%E0%A4%BE%E0%A4%B0%E0%A4%BE-%E0%A4%B8%E0%A4%BE%E0%A4%82%E0%A4%B5%E0%A4%BF%E0%A4%A7%E0%A4%BF%E0%A4%95-%E0%A4%AA%E0%A5%82%E0%A4%B0%E0%A5%8D%E0%A4%A3-%E0%A4%86%E0%A4%AF%E0%A5%8B%E0%A4%97-%E0%A4%95%E0%A5%80-%E0%A4%AC%E0%A5%88%E0%A4%A0%E0%A4%95-%E0%A4%95%E0%A4%BE-%E0%A4%86%E0%A4%AF%E0%A5%8B%E0%A4%9C%E0%A4%A8

नई दिल्ली: 3 जून, 2025

राष्ट्रीय मानव अधिकार आयोग, भारत द्वारा सांविधिक पूर्ण आयोग की बैठक का आयोजन

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने आज नई दिल्ली में सभी 7 मानद सदस्य आयोगों और दिव्यांगजनों के लिए मुख्य आयुक्त की एक सांविधिक पूर्ण आयोग बैठक का आयोजन किया। बैठक का उद्देश्य मानव अधिकारों के संवर्धन और संरक्षण हेतु आयोगों के बीच तालमेल और सहयोग बढ़ाना था।

बैठक की अध्यक्षता करते हुए, एनएचआरसी, भारत के अध्यक्ष न्यायमूर्ति श्री वी. रामसुब्रमण्यन ने आयोगों के बीच सहयोगात्मक कार्यप्रणाली के महत्व पर जोर दिया। उन्होंने नियमित अंतराल पर सांविधिक पूर्ण आयोग के सदस्यों की संयुक्त बैठकें आयोजित करने और मामलों की पुनरावृत्ति से बचने के लिए सभी आयोगों की वेबसाइटों को हाइपरलिंक करने के लिए एक तंत्र बनाने का सुझाव दिया।

बैठक में विभिन्न मुद्दों पर चर्चा की गई, जिसमें कमजोर और वंचित वर्गों के अधिकारों का संरक्षण, सर्वोत्तम प्रथाओं को साझा करना और मामलों की पुनरावृत्ति को न्यूनतम करना शामिल था। प्रतिभागियों ने संयुक्त तथ्यान्वेषण मिशनों, जागरूकता अभियानों और जनसंपर्क कार्यक्रमों की आवश्यकता पर बल दिया।

राष्ट्रीय अनुसूचित जाति आयोग (एनसीएससी) के अध्यक्ष श्री किशोर मकवाना ने अनुसूचित जाति समुदायों के अधिकारों और कल्याण के लिए आयोग द्वारा उठाए गए सक्रिय कदमों के बारे में बताया।

राष्ट्रीय महिला आयोग (एनसीडब्ल्यू) की अध्यक्षा श्रीमती विजया रहाटकर ने बताया कि एनसीडब्ल्यू महिलाओं के कल्याण के लिए शिकायतों, अनुसंधान, जागरूकता और जनसंपर्क प्रशिक्षण कार्यक्रमों पर ध्यान केंद्रित कर रहा है।

राष्ट्रीय बाल अधिकार संरक्षण आयोग (एनसीपीसीआर) की अध्यक्षा श्रीमती तृप्ति गुरहा ने बच्चों के दुर्व्यापार को रोकने और पॉक्सो मामलों में त्वरित कानूनी उपाय सुनिश्चित करने हेतु जागरूकता अभियानों को चलाने पर बल दिया।

इस अवसर पर, राष्ट्रीय अनुसूचित जनजाति आयोग के सदस्य श्री निरुपम चकमा, दिव्यांगजन आयोग के मुख्य आयुक्त श्री राजेश अग्रवाल और राष्ट्रीय अल्पसंख्यक आयोग का प्रतिनिधित्व कर रहे श्री डैनियल ई. रिचर्ड्स ने भी अपने विचार साझा किए और कमजोर समुदायों के मानव अधिकार मुद्दों के समाधान हेतु क्षेत्रीय आयोगों के बीच संयुक्त तंत्र स्थापित करने के पक्ष में तर्क प्रस्तुत किए।

एनएचआरसी, भारत के सदस्य न्यायमूर्ति (डॉ) बिद्युत रंजन सारंगी ने यह सुनिश्चित करने के महत्व पर जोर दिया कि कल्याणकारी योजनाएं समाज के सभी वर्गों, विशेष रूप से वंचितों तक अवश्य पहुंचे। एनएचआरसी, भारत की सदस्या श्रीमती विजया भारती सयानी ने कहा कि ये आयोग अलग-थलग संस्थाएँ नहीं हैं, बल्कि मानव अधिकारों के संवर्धन और संरक्षण की दिशा में काम करने वाले सह-यात्री हैं।

इससे पूर्व, बैठक के लिए एजेंडा तय करते हुए एनएचआरसी, भारत के महासचिव श्री भरत लाल ने देश की विशिष्ट संस्थागत मानव अधिकार संरक्षण प्रणाली का अवलोकन प्रस्तुत किया। उन्होंने इस बात पर जोर दिया कि इन संस्थाओं के बीच इस प्रकार के संवाद मानव अधिकारों के प्रमुख मुद्दों पर एक साझा मंच बनाने और पीड़ितों को सामूहिक रूप से त्वरित राहत सुनिश्चित करने में उपयोगी है।

श्री समीर कुमार, संयुक्त सचिव, एनएचआरसी, भारत ने पिछले वर्ष आयोग द्वारा की गई गतिविधियों का सारांश प्रस्तुत किया।

बैठक भारत में मानव अधिकारों के संरक्षण एवं संवर्धन हेतु आयोगों के बीच सहयोगात्मक प्रयासों के प्रति नई प्रतिबद्धता के साथ संपन्न हुई।

***

PIB

NHRC, India holds Statutory Full Commission Meeting

https://www.pib.gov.in/PressReleasePage.aspx?PRID=2133657

Posted On: 03 JUN 2025 8:39PM by PIB Delhi

The National Human Rights Commission (NHRC), India organized a Statutory Full Commission meeting of all 7 deemed member Commissions and Chief Commissioner for Persons with Disabilities in New Delhi today. The meeting aimed to enhance synergy and cooperation among the Commissions to promote and protect human rights.

Chairing the meeting, Justice Shri V. Ramasubramanian, Chairperson, NHRC, India emphasised the importance of collaborative functioning among the Commissions. He suggested convening joint meetings of Statutory Full Commission members at regular intervals and creating a mechanism to hyperlink the websites of all Commissions to avoid duplication of cases.

The meeting discussed various issues, including the protection of rights of vulnerable and marginalized sections, sharing best practices, and minimising duplication of cases. The participants emphasised the need for joint fact-finding missions, awareness campaigns, and outreach programmes.

Shri Kishor Makwana, Chairperson, National Commission for Scheduled Caste (NCSC) spoke about proactive measures taken by the Commission for the rights and welfare of the SC communities.

Smt Vijaya Rahatkar, Chairperson, National Commission for Women (NCW) said that NCW has been focusing on complaints, research, awareness and outreach training programmes for the welfare of women.

Smt Tripti Gurha, Chairperson, National Commission for Protection of Child Rights (NCPCR) emphasised on running awareness campaigns to stop child trafficking and to ensure faster legal remedies in POSCO cases.

Speaking on the occasion, Shri Nirupam Chakma, Member, National Commission for Scheduled Tribes, Shri Rajesh Aggarwal, Chief Commissioner, Commission for Persons with Disabilities and Shri Daniel E. Richards, representing the National Commission for Minorities also shared their perspectives and made arguments in favour of having a joint mechanism between the sectoral commissions for addressing human rights issues of the vulnerable communities.

Justice (Dr) Bidyut Ranjan Sarangi, Member, NHRC, India, emphasised the importance of ensuring that welfare schemes reach all sections of society, including the marginalised. NHRC, India Member, Smt Vijaya Bharathi Sayani remarked that these Commissions are not isolated institutions but a co-traveller working towards promoting and protecting human rights.

Earlier, setting the agenda for the meeting, Shri Bharat Lal, Secretary General, NHRC, India gave an overview of the unique institutional human rights protection framework of the country. He emphasised that such interactions among these institutions are useful in forming a common platform on key issues of human rights and collectively ensure quick relief to the victims.

Shri Samir Kumar, Joint Secretary, NHRC, India summarized the activities undertaken by the Commission over the last year.

The meeting concluded with a renewed commitment to collaborative efforts among the Commissions to promote and protect human rights in India.

*****

NSK

(Release ID: 2133657)

The Print

NHRC holds statutory full commission meeting, joint fact-finding missions suggested

https://theprint.in/india/nhrc-holds-statutory-full-commission-meeting-joint-fact-finding-missions-suggested/2646326/

PTI | 03 June, 2025 10:33 pm IST

New Delhi, Jun 3 (PTI) The NHRC on Tuesday held a statutory full commission meeting here to enhance synergy and cooperation among the member commissions to promote and protect human rights, an official statement said.

Various issues, including the protection of rights of vulnerable and marginalised sections, sharing best practices, and minimising duplication of cases were discussed during the meeting chaired by National Human Rights Commission (NHRC) chairperson Justice (retd) V Ramasubramanian, the statement said.

The rights panel chief emphasised the importance of collaborative functioning among the commissions.

“The National Human Rights Commission organised a statutory full commission meeting of all seven deemed member commissions and chief commissioner for Persons with Disabilities in New Delhi today. The meeting aimed to enhance synergy and cooperation among the commissions to promote and protect human rights,” the rights panel said in a statement.

The participants emphasised the need for “joint fact-finding missions”, awareness campaigns and outreach programmes, it said.

The NHRC chief suggested convening joint meetings of statutory full commission members at regular intervals and creating a mechanism to hyperlink the websites of all commissions to avoid duplication of cases, it said.

Kishor Makwana, Chairperson, National Commission for Scheduled Castes, spoke about proactive measures taken by the NCSC for the rights and welfare of the SC communities, according to the statement.

Vijaya Rahatkar, Chairperson, National Commission for Women, said the NCW has been focusing on complaints, research, awareness and outreach training programmes for the welfare of women.

Tripti Gurha, Chairperson, National Commission for Protection of Child Rights, emphasised the need for running awareness campaigns to stop child trafficking and ensure faster legal remedies in Protection of Children from Sexual Offences (POSCO) Act cases.

National Commission for Scheduled Tribes member Nirupam Chakma, Commission for Persons with Disabilities Chief Commissioner Rajesh Aggarwal, and National Commission for Minorities' Daniel E Richards also shared their perspectives, the statement said.

They made arguments in favour of having a joint mechanism between the sectoral commissions for addressing human rights issues of the vulnerable communities, it said.

NHRC member Vijaya Bharathi Sayani said these commissions are not isolated institutions but a "co-traveller working towards promoting and protecting human rights".

Earlier, setting the agenda for the meeting, NHRC Secretary General Bharat Lal gave an overview of the unique institutional human rights protection framework of the country.

He emphasised that such interactions among these institutions are useful in forming a common platform on key issues of human rights and collectively ensuring quick relief to the victims.

The meeting concluded with a renewed commitment to collaborative efforts among the commissions to promote and protect human rights in India, the statement said. PTI KND DIV DIV

This report is auto-generated from PTI news service. ThePrint holds no responsibility for its content.

News9Live

India’s commissions on human rights unite for integrated protection strategy

The National Human Rights Commission (NHRC) held a crucial meeting in New Delhi, bringing together seven member commissions to enhance cooperation and streamline human rights protection efforts.

https://www.news9live.com/india/checkmate-bjps-new-operation-sindoor-message-takes-inspiration-from-d-gukeshs-moment-of-victory-2862461

Junaid Dar Published: 03 Jun 2025 23:01:PM

New Delhi: In a significant stride towards strengthening human rights safeguards across the country, the National Human Rights Commission (NHRC) convened a statutory full commission meeting on Tuesday.

Chaired by NHRC Chairperson Justice (retd) V Ramasubramanian, the assembly brought together all seven deemed member commissions and the Chief Commissioner for Persons with Disabilities, with the overarching goal of enhancing synergy and fostering robust cooperation. The core agenda revolved around promoting and protecting human rights, particularly for vulnerable and marginalised sections of society.

The rights panel chief emphasised the importance of collaborative functioning among the commissions.
“The National Human Rights Commission organised a statutory full commission meeting of all seven deemed member commissions and chief commissioner for Persons with Disabilities in New Delhi today. The meeting aimed to enhance synergy and cooperation among the commissions to promote and protect human rights,” the rights panel said in a statement.

During the extensive deliberations, key issues such as sharing best practices and minimising the duplication of cases were thoroughly discussed. Justice Ramasubramanian underscored the vital importance of collaborative functioning among these crucial commissions. Participants unanimously emphasized the necessity for joint fact-finding missions, coordinated awareness campaigns, and extensive outreach programmes to broaden the impact of their work. To streamline operations and avoid redundant efforts, the NHRC chief also proposed holding regular joint meetings of statutory full commission members and creating a hyperlinked system between all commission websites.

Representatives from various commissions shared their specific insights and ongoing initiatives. Kishor Makwana, Chairperson of the National Commission for Scheduled Castes, detailed proactive measures for the rights and welfare of SC communities. Vijaya Rahatkar, Chairperson of the National Commission for Women, highlighted the NCW’s focus on complaints, research, awareness, and outreach training for women’s welfare.

Tripti Gurha, Chairperson of the National Commission for Protection of Child Rights, stressed the urgency of awareness campaigns against child trafficking and the need for faster legal remedies in POSCO Act cases. Perspectives were also shared by Nirupam Chakma (National Commission for Scheduled Tribes), Rajesh Aggarwal (Commission for Persons with Disabilities), and Daniel E Richards (National Commission for Minorities), all advocating for a joint mechanism to address human rights issues concerning vulnerable communities.

NHRC member Vijaya Bharathi Sayani aptly described these commissions not as isolated entities but as “co-travellers working towards promoting and protecting human rights.”

Setting the meeting’s tone, NHRC Secretary General Bharat Lal provided an overview of India’s unique institutional human rights protection framework, emphasising that such interactions are crucial for forming a common platform on key human rights issues and collectively ensuring swift relief for victims. The meeting concluded with a renewed and collective commitment to fostering collaborative efforts to uphold human rights across India.

Devdiscourse

Collaborative Quest: Uniting for Human Rights

The NHRC held a commission meeting to bolster cooperation among member bodies to protect human rights. Discussions revolved around the protection of vulnerable groups, sharing best practices, and avoiding case duplication. The meeting underscored joint missions, awareness efforts, and a unified digital presence to enhance human rights advocacy.

https://www.devdiscourse.com/article/law-order/3446275-bastars-future-from-naxalism-to-developmental-hub

Devdiscourse News Desk | New Delhi | Updated: 03-06-2025 22:18 IST | Created: 03-06-2025 22:18 IST

The National Human Rights Commission (NHRC) convened a significant meeting on Tuesday, aiming to enhance collaboration between member commissions for the advancement of human rights.

Discussions led by NHRC Chairperson Justice (retd) V Ramasubramanian addressed protecting the rights of vulnerable groups, optimal practices, and reducing case duplication. The importance of synergy among the commissions was a focal point.

The meeting concluded with a commitment to joint fact-finding missions, awareness drives, and integrated online platforms to streamline efforts, promising a brighter future for human rights advocacy in India.

(With inputs from agencies.)

UNIVARTA, Online, 4.6.2025
Page No. 0, Size:(0)cms X (0)cms.

Univarta

मानवाधिकारों को बढ़ावा देने के लिए एनएचआरसी की पूर्ण आयोग की बैठक

https://www.univarta.com/news/india/story/3481334.html

भारत Posted at: Jun 4 2025 12:16AM

नयी दिल्ली 03 जून (वार्ता) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को यहां सभी सात मानद सदस्य आयोगों और दिव्यांगों के लिए मुख्य आयुक्त की वैधानिक पूर्ण आयोग बैठक आयोजित की। यह बैठक देश में मानवाधिकारों को बढ़ावा देने और उनकी रक्षा करने के लिए आयोगों के बीच सहयोगात्मक प्रयासों के लिए नई प्रतिबद्धता के साथ संपन्न हुई। बैठक का उद्देश्य मानवाधिकारों को बढ़ावा देने और उनकी रक्षा करने के लिए आयोगों के बीच तालमेल एवं सहयोग को बढ़ाना था।

Khaskhabar

राष्ट्रीय मानवाधिकार आयोग के महानिदेशक ने की राज्यपाल से मुलाकात

https://www.m.khaskhabar.com/news/news-director-general-of-national-human-rights-commission-met-the-governor-news-hindi-1-726376-KKN.html

khaskhabar.com: मंगलवार, 03 जून 2025 12:17 PM (IST)

जयपुर । राज्यपाल हरिभाऊ बागडे से मंगलवार को राजभवन में राष्ट्रीय मानवाधिकार आयोग, दिल्ली के महानिदेशक भारतीय पुलिस सेवा के वरिष्ठ अधिकारी आर. पी. मीणा ने मुलाकात की। इस दौरान उन्होंने राष्ट्रीय मानवाधिकार आयोग की गतिविधियों से भी राज्यपाल को अवगत कराया।

राज्यपाल से उनकी यह शिष्टाचार भेंट थी।

--

Janta Se Rishta

Jaipur: राज्यपाल से मिले राष्ट्रीय मानवाधिकार आयोग के महानिदेशक

https://jantaserishta.com/local/rajasthan/jaipur-director-general-of-national-human-rights-commission-met-governor-jaipur--4056101

Admindelhi1 | 3 Jun 2025 8:30 AM GMT

जयपुर: राज्यपाल हरिभाऊ बागडे से मंगलवार को राजभवन में राष्ट्रीय मानवाधिकार आयोग, दिल्ली के महानिदेशक भारतीय पुलिस सेवा के वरिष्ठ अधिकारी आर. पी. मीणा ने मुलाकात की। इस दौरान उन्होंने राष्ट्रीय मानवाधिकार आयोग की गतिविधियों से भी राज्यपाल को अवगत कराया।

राज्यपाल से उनकी यह शिष्टाचार भेंट थी।

UNIVARTA, Online, 4.6.2025
Page No. 0, Size:(0)cms X (0)cms.

Univarta

बागडे से राष्ट्रीय मानवाधिकार आयोग के महानिदेशक की मुलाकात

https://www.univarta.com/news/rajsthan/story/3480536.html

राज्य » राजस्थानPosted at: Jun 3 2025 12:17PM

जयपुर, 03 जून (वार्ता) राजस्थान के राज्यपाल हरिभाऊ किसनराव बागडे से मंगलवार को यहां राष्ट्रीय मानवाधिकार आयोग के महानिदेशक आर पी मीना ने मुलाकात की।
श्री बागडे से श्री मीना ने राजभवन में यह मुलाकात की जो उनकी शिष्टाचार भेंट थी। इस दौरान उन्होंने राष्ट्रीय मानवाधिकार आयोग की गतिविधियों से भी राज्यपाल को अवगत कराया।

Tribune

Bihar horror: Rape survivor, 9, dies waiting in ambulance

NHRC seeks report from DGP, Chief Secy

https://www.tribuneindia.com/news/india/bihar-horror-rape-survivor-9-dies-waiting-in-ambulance/amp/

Tribune News Service | New Delhi, Updated At : 01:28 PM Jun 03, 2025 IST

The National Human Rights Commission (NHRC) has issued a notice to Bihar DGP and Chief Secretary seeking a detailed report in the death of a nine-year-old rape victim who died in an ambulance while waiting for treatment.

The Commission said it examined that the contents of the media reports which raise a serious issue of violation of human rights. "Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Bihar, calling for a detailed report in the matter within two weeks," the rights body said.

The victim girl was allegedly raped and brutally assaulted in Muzaffarpur district on May 26. According to the state police, the accused lured the girl by offering her chocolates and took her to a maize field on the outskirts of her village. There, he allegedly raped her and then attempted to murder her by stabbing her nearly two dozen times in the chest and neck. The attacker reportedly left her bleeding and unconscious, believing her to be dead.

The critically injured girl was found by her family members and initially taken to Sri Krishna Medical College and Hospital (SKMCH) in Muzaffarpur. Due to the severity of her injuries, she was referred to PMCH in Patna on Saturday. However, upon arrival at PMCH, the victim was allegedly left waiting inside an ambulance for more than four hours before being admitted.

Family members claim the hospital authorities ignored repeated pleas for urgent treatment, and the girl child ultimately succumbed to her injuries.

The incident has sparked outrage across the state, with opposition leaders demanding accountability from the hospital and even the government.

Meanwhile, the accused was arrested by the police and produced before a court, which sent him to judicial custody. The cops say that they will file a chargesheet into the case within next 15 days. The NHRC, quoting media reports, also said that the accused had earlier committed the same offence with another 12-year-old girl and attempted to kill her.

BBC

India anger over 10-year-old rape victim’s death after alleged treatment delay

https://www.bbc.com/news/articles/cn0gzp0wlrno

7 hours ago

Seetu Tewari | BBC Hindi, Patna

Cherylann Mollan

Cases of rape and sexual assault often make headlines in India

The death of a 10-year-old rape victim in the eastern Indian state of Bihar after an alleged delay in medical treatment has sparked outrage in the country.

The girl died on Sunday morning at the state government-run Patna Medical College and Hospital (PMCH) in the capital Patna.

Her uncle has alleged that the child's condition worsened as she was kept waiting in an ambulance for around four hours on Saturday before being admitted to the hospital.

PMCH authorities have denied this, saying that claims of a delay in admission are "baseless".

The girl's death has made national headlines, with opposition leaders accusing the Bihar government - a coalition led by the Bharatiya Janata Party (BJP) and Janata Dal United (JD-U) - of gross mismanagement. The government has denied any negligence.

The girl is from the Dalit community, which is at the bottom of the Hindu caste hierarchy. Dalits face widespread mistreatment in India despite laws in place to protect them.

Following the outrage, the National Human Rights Commission and National Commission for Women have criticised the incident and asked for the hospital's role to be investigated.

Rape victims cannot be named under Indian law.

The girl was raped on 26 May, allegedly by a man who lived near her aunt's house in Muzaffarpur. Police have arrested the man and are investigating the crime.

The girl went missing while she was playing outside her house. Her family members later found her lying injured near a road. Police officials have told reporters that she had several knife wounds.

She was first taken to a local hospital and then to the Sri Krishna Medical College and Hospital (SKMCH), around 85km (53 miles) from Patna.

Kumari Vibha, the superintendent of SKMCH, told BBC Hindi that the child had several injuries, including wounds on her chest and neck, but that her condition had stabilised.

She was referred to PMCH as she needed reconstruction surgery on her windpipe, Ms Vibha said.

But at PMCH, the child's uncle said, they faced a delay in admission while the child waited in the ambulance.

"They [the hospital staff] made us run around for four hours from one hospital department to another one," he alleged. She was later admitted to the gynaecology department, he said.

The hospital has denied the allegations. IS Thakur, a top hospital official, said that the child's family had initially admitted her to the paediatrics department but that she was sent to the Ear, Nose and Throat (ENT) department because of her injuries.

"Since we do not have an ICU in ENT, the child was shifted to the ICU of the gynaecology department," he said, adding that the child was brought in an Advance Life Support ambulance, which is equipped to offer critical care.

"The allegations of a delay in getting a hospital bed are baseless," Mr Thakur said.

The child's plight began making news after a viral video showed members of the opposition Congress party arguing with hospital staff, demanding that she be admitted.

Opposition parties in the state have held several protests since the death.

Congress leader Rahul Gandhi said that the girl's death was "extremely shameful" and demanded that strict action be taken against negligent officers.

"The rape victim waited for hours outside PMCH to be admitted... what is the use of the big buildings being built in the name of hospitals when there is chaos, corruption, misbehaviour, lack of resources and insensitivity all around?" the state's main opposition party Rashtriya Janata Dal said on X.

Leaders of the BJP and JD(U) have denied any negligence. Anamika Singh Patel, a BJP spokesperson, called the girl's death "unfortunate".

"But I myself run a hospital and I know that getting a bed in a hospital is a process which takes time. People in our government are working responsibly," she said.

The incident has also brought attention to the condition of Bihar's medical infrastructure, months before the state assembly election is due to be held.

Last month, a patient at another government hospital in Patna said that a rat bit his toe while he was asleep. Hospital authorities had launched an investigation into the incident.

On Tuesday, in a scathing editorial titled Bihar's Shame, the Times of India newspaper highlighted the sorry state of hospitals in the state. It referenced a recent report that found that only half of all ventilators in government hospitals were functional and that capital Patna had just one government doctor for 11,541 people. That ratio is much worse in rural areas.

Dainik Bhaskar

मुजफ्फपुर रेप पीड़िता की मौत मामले में एक्शन:PMCH के प्रभारी उपाधीक्षक को हटाया, SKMCH की अधीक्षक सस्पेंड; स्वास्थ्य मंत्री बोले- 15 दिन में सजा दिलाएंगे

https://www.bhaskar.com/local/bihar/news/rape-victim-girl-used-to-express-her-pain-by-writing-on-paper-video-135158832.html

मुजफ्फरपुर 17 घंटे पहले

मुजफ्फरपुर में 11 साल की रेप पीड़ित बच्ची की मौत के मामले में मंगलवार को सरकार ने एक्शन लिया है। SKMCH की अधीक्षक डॉ. कुमारी विभा को सस्पेंड किया गया है।

लेटर में कारण बताया गया है कि 'उन्होंने रेफर पॉलिसी को फॉलो नहीं किया और अपनी ड्यूटी को ठीक तरीके से नहीं निभाया।' निलंबन के दौरान उन्हें स्वास्थ्य विभाग पटना में अटैच किया गया है।

PMCH के प्रभारी उपाधीक्षक डॉ. अभिजीत सिंह को पद से हटा दिया गया है। सरकार की ओर से जारी लेटर में बताया गया है कि 'उन्होंने अपनी ड्यूटी सही ढंग से नहीं निभाई। जो उनकी प्रशासनिक विफलता है।'

पीड़िता 6 दिन जिंदगी और मौत से जूझती रही

मुजफ्फरपुर में 11 साल की दलित बच्ची से 26 मई को रेप हुआ था। आरोपी ने रेप के बाद उसका गला और सीना चीर दिया था। बच्ची इस कदर जख्मी हुई थी कि उससे बोला नहीं जा रहा था। पीड़िता 6 दिन जिंदगी और मौत से जूझती रही। 1 जून को PMCH में इलाज के दौरान उसकी मौत हो गई।

मासूम 5 दिन SKMCH में भर्ती थी। वहां इलाज के दौरान का एक वीडियो वायरल हो रहा है। जिसमें बच्ची एक सादे कागज पर बाएं हाथ से बड़ी मुश्किल से 'खांसी' लिखती है। जिसके बाद नर्स की आवाज सुनाई देती है, 'खांसी' आ रही है।

वीडियो में पास ही बच्ची की मां भी खड़ी है, वो भी खांसी बोलती हुई सुनाई दे रही है।

वहीं, सरकार के एक्शन पर डॉक्टर अभिजित ने कहा कि 'मैं कोई अंतर्यामी या ज्योतिषी नहीं हूं। मामला सामने आने के बाद तुरंत संज्ञान लिया। पूरी रात टीम के साथ बच्ची के इलाज में लगा रहा। कहीं कोई चूक नहीं हुई। फिर भी मेरे खिलाफ कार्रवाई की गई।'

'मैं अपनी बात पहले अपने विभाग के बड़े अधिकारियों के पास रखूंगा। कोई लापरवाही नहीं हुई है। कांग्रेसियों ने मुझे घेर लिया, फिर भी मैं इलाज में लगा रहा।'

SKMCH अधीक्षक बोलीं- बच्ची की सांस की नली कट गई थी

भास्कर से बातचीत में SKMCH की अधीक्षक डॉ. विभा कुमारी ने बताया, 'बच्ची को यहां प्रॉपर इलाज मिला है, किसी तरह की कोताही नहीं बरती गई।'

'पीड़िता के गले की नस से खून निकल रहा था। जिसके बाद सबसे पहले एंटी बी सर्जरी के डॉक्टर ने ऑपरेशन कर खून बंद किया था। दो यूनिट खून भी उसे चढ़ाया गया।'

स्वास्थ्य मंत्री ने दिए जांच के आदेश

PMCH में इलाज के दौरान लापरवाही के आरोपों के बाद स्वास्थ्य मंत्री मंगल पांडे ने मामले की जांच के आदेश दिए हैं। स्वास्थ्य मंत्री ने बताया कि, 'घटना की जानकारी मुझे पटना लौटने के बाद मिली।'

'मैंने सीनियर ऑफिसर्स को हाई लेवल जांच कमेटी बनाने के निर्देश दिए हैं।जांच टीम का नेतृत्व स्वास्थ्य विभाग के तीन सबसे वरिष्ठ अधिकारियों-आरएन. चौधरी, बीके. सिंह और प्रमोद कुमार करेंगे।'

'यह टीम एक दिन मुजफ्फरपुर के SKMCH और एक दिन पटना PMCH जाकर सभी तथ्यों की जांच करेगी। जांच के बाद जो भी दोषी पाया जाएगा, उसके खिलाफ सख्त कार्रवाई की जाएगी।'

31 मई को PMCH में बच्ची को 4 घंटे के बाद भर्ती किया गया था। इस दौरान रेप पीड़िता एंबुलेंस में ही थी। कांग्रेस प्रदेश अध्यक्ष और कार्यकर्ताओं के हंगामे के बाद बच्ची को भर्ती किया गया था।

NHRC ने मुख्य सचिव, DGP से मांगा जवाब

इस मामले को राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान में लिया है। आयोग ने बिहार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो हफ्ते के भीतर रिपोर्ट पेश करने को कहा है।

आरोपी को तड़पा-तड़पाकर मारेंगे

भास्कर से बातचीत में पीड़िता की मां ने कहा था, 'फांसी देने से कुछ नहीं होगा। जैसे मेरी बच्ची को तड़पा-तड़पा कर मारा है। उसी तरह से उसको मारेंगे। आरोपी को हम लोगों के हवाले कर देना चाहिए। उसको भी तड़पा-तड़पाकर मारेंगे। पहले पति अब मेरी बेटी चली गई। अब किसके सहारे जिंदा रहूंगी।'

ग्रामीणों ने आरोपी का घर फूंका

इधर, बच्ची की मौत के बाद रविवार देर रात ग्रामीणों ने आरोपी रोहित सहनी के घर को आग के हवाले कर दिया था। वो श्मशान घाट के पास घर बनाकर रह रहा था।

आरोपी की 3 बहनें और माता-पिता गांव से फरार हैं। एक बहन की शादी हो चुकी है। रोहित की 2 शादी हुई है। पहली शादी पांच साल पहले और दूसरी दो साल पहले की थी। दोनों पत्नी साथ नहीं रहती है।

10 साल पहले भी रेप का लगा था आरोप

बच्ची के गांव के लोग 2 गुट में बंट गए हैं। एक पक्ष आरोपी रोहित सहनी के सपोर्ट में है, दूसरा गुट पीड़िता के परिवार के साथ है। 10 साल पहले रोहित ने मामा की बेटी के साथ रेप किया था। इसके बाद लोगों ने उसे गांव से बाहर निकाल दिया था।

DM बोले- स्पीडी ट्रायल कर दोषी को सजा दिलाएंगे

मुजफ्फरपुर DM सुब्रत कुमार सेन ने बताया, 'पुलिस जल्द-से-जल्द FSL रिपोर्ट लेकर चार्जशीट दायर करेगी। स्पीडी ट्रायल कर दोषी को सजा दिलाई जाएगी।'

'परिवार को 8.25 लाख का मुआवजा दिया जा रहा है। रकम की पहली किस्त के 4,12,500 रुपए का भुगतान कर दिया गया है।'

'जिला कल्याण पदाधिकारी को निर्देश दिया गया है कि आरोप पत्र दायर होते ही मुआवजा राशि की दूसरी किस्त 4,12,500 रुपए का भुगतान किया जाएगा।'

'मृतका के परिवार को हर महीने 7750 रुपए पेंशन दी जाएगी। इसे लेकर परिवार को स्वीकृति पत्र सौंपा गया है। मृतका के परिवार को तीन महीने का राशन भी उपलब्ध कराने का निर्देश दिया है।'

विपक्ष ने नीतीश सरकार को घेरा

पीड़ित परिवार से मिले तेजस्वी

मंगलवार को बच्ची के परिवार से मिलने नेता प्रतिपक्ष तेजस्वी यादव मुजफ्फरपुर पहुंचे। उन्होंने कहा- '11 साल की बच्ची के साथ दुष्कर्म हुआ। बिहार में कोई ऐसा जिला नहीं जहां ऐसी घटना नहीं हो रही। पूरे बिहार में अराजकता का माहौल। क्राइम को रोकने वाला कोई नहीं है, पुलिस वसूली में लगी है। बिहार के नेता को कुर्सी से मतलब है।'

कांग्रेस का विरोध मार्च

रेप पीड़िता की मौत का विरोध करते हुए कांग्रेस ने सोमवार को 'हल्ला बोल' मार्च निकाला। सदाकत आश्रम से कांग्रेसी सीएम हाउस के लिए निकले थे। पुलिस-प्रशासन ने कांग्रेस कार्यकर्ताओं को राजा पुल पर ही रोक दिया। पुलिस ने पहले से बैरिकेडिंग कर रखी थी।

कांग्रेस ने स्वास्थ्य मंत्री मंगल पांडेय के इस्तीफे की मांग की और सरकार के खिलाफ जमकर नारेबाजी की। इस दौरान कांग्रेस नेताओं को हिरासत में लिया गया था।

Hindustan

हैवान ने कुढ़नी रेप पीड़िता की काटी थी सांस की नली, उत्तर बिहार के सबसे बड़े अस्पताल में नहीं है इलाज; NHRC भी सख्त

एसकेएमसीएच उत्तर बिहार का सबसे बड़ा अस्पताल है। सुपर स्पेशलिटी की सुविधा भी शुरू हो गई, लेकिन पारा मेडिकल कर्मियों की कमी से यहां मरीजों को भर्ती नहीं किया जा रहा है। अधीक्षक प्रो. डॉ. कुमारी विभा ने बताया कि बच्ची के इलाज में किसी तरह की कोताही नहीं की गई थी।

https://www.livehindustan.com/bihar/kudhani-rape-victim-trachea-was-cut-by-accused-did-not-found-treatment-in-skmch-201748928408112.html

3 जून 2025

मुजफ्फरपुर जिले में कुढ़नी की दुष्कर्म पीड़िता की सांस नली कट गई थी, इसे जोड़ने के लिए एसकेएमसीएच में संसाधन और विशेषज्ञ डॉक्टर नहीं है। इस कारण पीड़िता को पांच दिन बाद रेफर करना पड़ा। ईएनटी विभाग के डॉक्टरों की देखरेख में पीड़िता का इलाज चल रहा था। ईएनटी विभाग की ओटी में सामान्य ऑपरेशन का संसाधन तो है, लेकिन विशेष और गंभीर ऑपरेशन के लिए उपकरण नहीं है। गंभीर ऑपरेशन के लिए बाहर से उपकरण मंगाना पड़ता है।

एसकेएमसीएच उत्तर बिहार का सबसे बड़ा अस्पताल है। सुपर स्पेशलिटी की सुविधा भी शुरू हो गई, लेकिन पारा मेडिकल कर्मियों की कमी से यहां मरीजों को भर्ती नहीं किया जा रहा है। अधीक्षक प्रो. डॉ. कुमारी विभा ने बताया कि बच्ची के इलाज में किसी तरह की कोताही नहीं की गई थी। गले की नस से खून निकल रहा था। सबसे पहले एंटी बी सर्जरी के डॉक्टर ने ऑपरेशन कर खून बंद किया था। दो यूनिट खून भी उसे चढ़ाया गया। सांस नली कटने के कारण इलाज में परेशानी हो रही थी।

डॉ. शशि कुमार व सर्जरी के डॉ. सुशांत कुमार, डॉ. विजय भारद्वाज की सहमति के बाद बच्ची को बाहर भेजने का निर्णय लिया गया था। एम्स पटना के डॉक्टर से बात की गई, लेकिन वहां विशेषज्ञ डॉक्टर अवकाश पर रहने के कारण एम्स में नहीं भेजकर पीएमसीएच भेजा गया। बेहतर इलाज का पूरा प्रयास किया गया।

NHRC भी सख्त

कुढ़नी की नाबालिग से दुष्कर्म के बाद इलाज के दौरान पीड़िता की मौत मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। आयोग ने बिहार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट देने को कहा है। कुढ़नी की दुष्कर्म पीड़िता की पटना मेडिकल कॉलेज एवं अस्पताल (पीएमसीएच) में एक जून को मौत हो गई थी।

परिजनों का आरोप है कि बच्ची को चिकित्सा देखभाल मिलने से पहले घंटों एंबुलेंस में इंतजार करना पड़ा। पीड़िता के साथ 26 मई को दुष्कर्म करने के बाद आरोपित ने गला रेत दिया था। उसे गंभीर स्थिति में एसकेएमसीएच में भर्ती कराया गया था। हालत बिगड़ने पर 30 मई को उसे पीएमसीएच रेफर किया गया था।

मुआवजे की पहली किस्त मिली

सोमवार को जिला प्रशासन की ओर से पीड़ित परिवार को मुआवजे का भुगतान किया गया। कुल 8.50 लाख रुपये के मुआवजे में पहली किस्त चार लाख 12 हजार 500 रुपये दिए गए हैं। डीएम ने जिला कल्याण पदाधिकारी को आरोपपत्र दायर होने के साथ ही मुआवजे की दूसरी किस्त भी शीघ्र भुगतान करने को कहा है।

डीएम सुब्रत कुमार सेन ने मृतका के परिवार को प्रतिमाह 7750 रुपये पेंशन और पीड़ित परिवार को सरकारी नौकरी देने की दिशा में कार्रवाई का निर्देश भी दिया है।

Hindu

Karandlaje seeks NHRC intervention over `targeting' of Hindutva groups in Dakshina Kannada

The police, acting under pressure from the Congress government, are 'systematically targeting and harassing' individuals associated with Hindutva organisations, social workers and traders in the district, alleges the Union Minister

https://www.thehindu.com/news/national/karnataka/karandlaje-seeks-nhrc-intervention-over-targeting-of-hindutva-groups-in-dakshina-kannada/article69653373.ece

Published - June 03, 2025 09:09 pm IST - BENGALURU

The Hindu Bureau

Accusing the police of acting under pressure from the Congress government and "systematically targeting and harassing" individuals associated with Hindutva organisations, social workers and traders in Dakshin Kannada, Union Minister of State for Labour and Employment, Shobha Karandlaje, has sought the intervention of the Police Complaints Authority (PCA) and the National Human Rights Commission (NHRC).

In a letter addressed to N.K. Sudhindra Rao, the Chairman of PCA, and a copy marked to the NHRC on Tuesday, the Minister said that a "pattern of intimidation" began shortly after the recent change in police leadership in Mangaluru and has been directed almost exclusively at members of the Hindu community.

"Many of those being harassed have no criminal background or history of unlawful activity. The selective nature of these actions raises serious concerns about the misuse of police force as a tool of political vendetta, which is entirely unacceptable in a democratic society governed by the rule of law."

The Minister pointed out that the use of State machinery to intimidate and harass citizens not only breaches their constitutional protection but also violates the spirit of the Supreme Court's guidelines on police conduct.

"Such actions, if allowed to continue unchecked, risk undermining the credibility of law enforcement and disturbing communal harmony in the region."

Urging the authority to intervene to stop unlawful actions, Ms. Karandlaje said, "A thorough and impartial inquiry must be conducted into the conduct of the police officers involved, and those found guilty of violating constitutional norms and citizens' rights should be held accountable. It is imperative that the Police Complaints Authority upholds its duty to ensure that policing in Karnataka remains fair, just and within the framework of law."

Deccan Herald

Union Minister seeks PCA, NHRC intervention over `targeting' of Hindutva groups in Dakshina Kannada

In a letter addressed to N K Sudhindra Rao, the Chairman of PCA, and a copy marked to the NHRC, the Minister said that a 'pattern of intimidation' began shortly after the recent change in police leadership in Mangaluru and has been directed almost exclusively at members of the Hindu community.

https://www.deccanherald.com/india/karnataka/union-minister-seeks-pca-nhrc-intervention-over-targeting-of-hindutva-groups-in-dakshina-kannada-3570053

DHNS Last Updated : 04 June 2025, 00:38 IST

New Delhi: Alleging that police in Dakshina Kannada “targeting and harassing” individuals associated with Hindutva organisations, social workers and traders in Dakshin Kannada, Union Minister of State for Labour and Employment, Shobha Karandlaje on Tuesday sought the intervention of the Police Complaints Authority (PCA) and the National Human Rights Commission (NHRC).

In a letter addressed to N K Sudhindra Rao, the Chairman of PCA, and a copy marked to the NHRC, the Minister said that a “pattern of intimidation” began shortly after the recent change in police leadership in Mangaluru and has been directed almost exclusively at members of the Hindu community.

“Many of those being harassed have no criminal background or history of unlawful activity. The selective nature of these actions raises serious concerns about the misuse of the police force as a tool of political vendetta, which is entirely unacceptable in a democratic society governed by the rule of law, '' she said.

“Such actions, if allowed to continue unchecked, risk undermining the credibility of law enforcement and disturbing communal harmony in the region.”

Requesting authority' s urgent intervention to stop unlawful actions, the Minister said, '' Impartial inquiry must be conducted into the conduct of the police officers involved, and those found guilty of violating constitutional norms and citizens’ rights should be held accountable. It is imperative that the Police Complaints Authority upholds its duty to ensure that policing in Karnataka remains fair, just and within the framework of law.”

The use of State machinery to intimidate and harass citizens not only breaches their constitutional protection but also violates the spirit of the Supreme Court’s guidelines on police conduct, she said.